

## F. No. DI/TIDA/4(31)/2019/Part-I/4727 Government of Tripura Department of Industries & Commerce Shilpa Udyog Bhawan, Khejurbagan

## NOTIFICATION

Agartala, the 12th Monch, 2020

WHEREAS, Section 28 of the Tripura Industries (Facilitation) Act, 2018 (Act No.5 of 2019), empowers the State Government to make Rules to give effect to the provision of the Act and for matters connected therewith or incidental thereto;

AND WHEREAS, according to Section 28(a) of the Tripura Industries (Facilitation) Act, 2018 (Act No.5 of 2019), draft rules under the Act were published in the Tripura Gazette on 19<sup>th</sup> November, 2019, inviting objections and suggestions from all persons likely to be affected thereby within a period of 15 days from the date of publication of the notification;

AND WHEREAS, the objections and suggestions within the specified time have been duly considered and the draft rules have accordingly been finalized;

NOW THEREFORE, having regard to that considering all aspects, the State Government publishes the following Rules namely "Tripura Industries (Facilitation) Rules, 2020".

## The Tripura Industries (Facilitation) Rules, 2020 CHAPTER - I

## **PRELIMINARY**

#### 1. Short title, extent and commencement:

- (1) These may be called the Tripura Industries (Facilitation) Rules, 2020 and also to be known as Single Window Approval by All Government Agencies in Tripura (SWAAGAT) Rules, 2020
- (2) They shall extend to the whole of the State of Tripura.
- (3) They shall come into force on and from the date of their final publication in the Tripura Gazette.
- **2. Application:** These rules shall apply to various clearances required under various enactments for setting-up of industrial units in the State of Tripura.

#### 3. Definitions:

- (1) In these rules unless the context otherwise requires-
  - (i) "Act" means The Tripura Industries (Facilitation) Act, 2018 (Act No-5 of 2019);
  - (ii) "Combined Application Form" means the form referred to in the rule 7 of these rules;
  - (iii) "Form of Self-Certification" is the format referred to in the rule 10 of these rules;

- (iv) "SWAAGAT Application" means the "Combined Application Form" submitted by an entrepreneur to set up industrial unit in the State for Single Window Approval by All Government Agencies in Tripura (hereinafter called as SWAAGAT);
- (v) "SWAAGAT Approval/Rejection Certificate" is a certificate issued under rule 12 of these rules;
- (vi) "Time Limit" means the number of working days within which a decision has to be taken by the competent authority from the date of receipt of SWAAGAT application;

and

- (vii) "User Charge/Fee" means the amount charged by the Government for processing SWAAGAT Application.
- (2) Words and expressions used and not defined herein but defined in the Act shall have the meaning assigned to them in the ACT.

## CHAPTER-II FUNCTIONS OF DIFFERENT CLEARANCE COMMITTEES

#### 4. High Level Single Window Clearance Committee:

In exercise of the powers conferred by Section 5(1) & (2) of the Tripura Industries (Facilitation) Act, 2018 (Act No.5 of 2019), the Government hereby specifies the following functions:

- (1) The High Level Single Window Clearance Committee (HLSWCC) shall meet at least once in six months or at any time at Agartala or such other place as the Chairman may specify from time to transact its business.
- (2) Eligible proposals received from entrepreneurs at least 21 days prior to the ensuing HLSWCC meeting shall be placed before the Committee.
- (3) The Member-Secretary shall by issuing a meeting notice, convene a meeting HLSWCC indicating the date, time and place of the meeting. He shall enclose agenda and notes on the projects highlighting therein the proposal in brief and assistance, support or infrastructure facilities, which are required by the entrepreneur to the meeting notice for the transaction of business in the said meeting. He shall send a notice of meeting at least seven days in advance.
- (4) Member-Secretary shall also send communication intimating the date, time and place of the HLSWCC meeting to the entrepreneurs, whose proposals are included in the agenda.
- (5) All the members and invitees of the HLSWCC shall attend the meeting. In case the Principal Secretary or Secretary or the Head of Department or Chief Executive of a Government agency is preoccupied with other important engagements or business, he shall depute the senior most officer to attend the meeting on his behalf with full briefing of the departmental views.
- (6) The HLSWCC shall examine all the proposals placed before it and take appropriate decisions.
- (7) The Member-Secretary of the Committee shall within seven days prepare the proceedings of the HLSWCC taking into account the departmental opinion or concurrence given by the Departments in the meeting.
- (8) After getting approval from the Chairman of HLSWCC, the Member Secretary shall circulate the proceedings among all the members. If no comments are received within 15 days of dispatch of proceedings it shall be presumed that the proceedings are confirmed.
- (9) Within 15 days after confirmation of the proceedings of the HLSWCC, the Industries & Commerce Department, shall take further action to issue Government Order sanctioning infrastructural assistance and incentives and concessions if any, without any further consultation with the concerned Departments.

Provided that in case of sectors other than Industries and Commerce, the concerned Administrative Department of the State Government shall initiate similar action by issuing Government Orders within fifteen days.

- (10) Copies of the order shall be sent to all the field departments and entrepreneurs concerned.
- (11) Within thirty days from the date of receipt of the formal Government Order by the Department concerned, the other departments shall take action for issue of consequential orders or notifications, as the case may be.

## 5. State Level Single Window Clearance Committee:

In exercise of the powers conferred by Section 8 of the Tripura Industries (Facilitation) Act, 2018 (Act No.5 of 2019), the Government hereby specifies the following functions:

- (1) The State Level Single Window Clearance Committee (SLSWCC) shall meet at least once in four months or at any time at Agartala or such other place as the Chairman may specify from time to time to transact its business.
- (2) The Member-Secretary shall issue a meeting notice convening a meeting of the State Level Single Window Clearance Committee indicating the date, time and place of meeting. He shall enclose agenda to the meeting notice for transaction of business in the said meeting. He shall send notice of meeting at least seven days in advance of the meeting. Member-Secretary shall also send notice intimating the date, time and place of the SLSWCC meeting to the entrepreneurs, whose proposals are included in the agenda.
- (3) He shall place all the proposals received before the Committee for its consideration.
- (4) The State Level Single Window Clearance Committee shall examine all the proposals placed before it and take appropriate decisions.
- (5) The Member-Secretary shall prepare proceedings and obtain the approval of the Chairman of State Level Single Window Clearance Committee within seven days of the meeting.
- (6) After the proceedings are approved, the Member-Secretary shall communicate the decision of the Committee within a period of seven days from the date of such approval to the authorities or departments concerned and to the entrepreneurs concerned.

#### 6. District Level Single Window Clearance Committee:

In exercise of the powers conferred by Section 11 of the Tripura Industries (Facilitation) Act, 2018 (Act No.5 of 2019), the Government hereby specifies the following functions:

- (1) The District Level Single Window Clearance Committee (DLSWCC) shall meet at least once in three months or at any time at District Headquarters or such other place or places as the Chairman may specify to transact business of the Committee.
- (2) The Member-Secretary shall issue a meeting notice, convening a meeting of the District Level Single Window Clearance Committee (DLSWCC) indicating a date, time and place of the meeting. He shall enclose agenda to the meeting notice for the transaction of the business in the said meeting. He shall send notice of meeting at least seven days in advance.
- (3) He shall place all the proposals received before the Committee for its consideration.
- (4) The District Level Single Window Clearance Committee shall examine all the proposals placed before it and take appropriate decisions.
- (5) The Member-Secretary shall prepare proceedings and obtain the approval of the Chairman of District Level Single Window Clearance Committee within seven days of the meeting.
- (6) After the proceedings are approved, the Member-Secretary shall communicate the decision of the Committee within a period of seven days of such approval to the authorities or department concerned and to the entrepreneurs concerned.

#### **CHAPTER-III**

#### **MISCELLANEOUS**

#### 7. Combined Application Form (CAF):-

In exercise of the powers conferred by Section 17 (1) & (2) of the said act the Government hereby specifies the combined application forms (including online forms):

- (1) The applicant seeking clearances as required for establishment of an industrial unit shall apply in the Combined Application Form Establishment (including its online form) for issue of SWAAGAT Approval Certificate in Schedule-I.
- (2) The applicant seeking clearance required for operation of an industrial unit before commencement of commercial production, shall apply in the Combined Application Form Operation (including online form) prescribed in Schedule-II.
- (3) The Combined Application (including online form) Form duly filled in shall be submitted by attaching the relevant enclosures, certificates, attachments, fees, etc., (either manually or online)
- (4) The applicant shall furnish self-certification (including in online form) as prescribed in Schedule-III along with the application at the time of submission of application forms.
- (5) The self-certification as prescribed in Schedule-III & III-A to this rule in cases wherein the proposed activity involves felling only of exempted trees. In cases where both felling of exempted and non-exempted trees are involved, the provision of self-certification shall not apply.
- (6) There shall be a check list appended to the Combined Application Forms which shall be completed and signed/certified online by the applicant and scrutinized & accepted by the authorized representative of the nodal agency.
- (7) The authorized representative of the nodal agency/concerned Department shall satisfy himself /herself that:
  - (i) The application is in complete shape;
  - (ii) All relevant and prescribed documents have been enclosed (manual or online);
  - (iii) The prescribed fees receipts have been paid online or proof enclosed;
  - (iv) Self-Certification has been done online or furnished by the applicant;
  - (v) The checklist has been filled correctly (manual or online) and submitted/signed by the applicant.
- (8) The following procedure shall be followed for Processing and Monitoring of the Combined Application Form (and its equivalent in online format):
  - (i) The particular of the application for which the acknowledgement is issued is to be entered online/in the register in a prescribed format as per Schedule-IV.
  - (ii) The online particulars so entered/Register of applications shall be scrutinized and approved by the Head of the Nodal Agency.
  - (iii) The relevant parts of the Combined application form along with enclosures shall be sent to the competent authorities within three working days from the date of issue of acknowledgement.
  - (iv) The competent authority shall process the application and communicate the decision to the nodal agency within the prescribed time limit as mentioned in the Schedule-VII.
  - (v) The competent authority may ask for additional information from the applicant, only once within three days from receipt of the application and before the expiry of the time limit, under intimation to the nodal agency.
  - (vi) The time limit will be applicable from the date the additional information has been furnished.

- (vii) The competent authorities will send their approvals within the time limit to the Nodal Agencies, which in turn will issue a consolidated SWAAGAT approval certificate to the applicant along with the competent authority's approval order.
- (viii) In the wake of non-receipt of competent authority's approval within the prescribed time limit, the nodal agency shall process to issue SWAAGAT approval certificate for the said unit, based on the self-certification of the unit holder. For those cases where the additional information as required by the competent authority from the applicant is pending, the SWAAGAT approval certificate will be put on hold until the required information is furnished in complete shape by the applicant to the competent authority.
- (ix) The District Nodal Agency and the State Nodal Agency shall communicate the approvals and rejections in the format in Schedule-V(A)/V(B) or Schedule VI(A)/VI(B) as the case may be.
- (x) The State Nodal Agency shall ensure there are no delays at any level, either at the District level Nodal Agency or at the State level. Cases involving delays shall be placed before High Level Single Window Clearance Committee once in six months.

#### 8. Time limit for issue of clearances:

In accordance of Section 18 of the said Act the State Government hereby specifies the maximum time limit of thirty days for issue of license/clearance/NOCs/no-objections etc. (Establishment and Operation) from the date of issue of acknowledgement (including online). The time limits of different Departments/Organization are specified under Schedule-VII which may be modified from time to time by the State Government by notification.

#### 9. User Charges/Fees:

In exercise of the powers conferred by Section 17 (3) of the said Act, the applicants shall pay user charges as processing fees in such manner and at such rate as specified in Schedule-VIII in addition to the existing fees/charges prescribed for issuance of license/clearance/NOCs/no-objections etc. by each Department/Organization. These charges are subject to revision by the Government from time to time. The charges so collected shall be accrued in an account, to be maintained by the Tripura Industrial Development Corporation (TIDC) Ltd. The fees/charges collected for issuance of license/clearance/NOCs/no-objections etc. of respective Department/Organization will be transferred online or otherwise to corresponding Department/Organization. The user charges collected as processing fees will be used for meeting all such expenses which are required to implement the Act including, inter-alia, recurring expenditure like purchase of consumables, travel cost with regard to issuance of SWAAGAT approval certificate, conducting prescrutiny meetings, District and State level meetings and other incidental expenses.

#### 10. Self-Certification:

- (1) In exercise of the powers conferred by Section 19 (2) of the said act, the Government hereby specifies the format of "Self-Certification" as per Schedule- III/IIIA for submission by the applicants at the time of submitting the SWAAGAT application forms to the Nodal Agencies;
- (2) Such Self-Certification shall be furnished on a non-judicial stamp paper or through e-stamping which is to be executed on a Rs. 100/- stamp.

#### 11. SWAAGAT Deemed Approval Certificate:

As per provisions of deemed approval to be provided under Section 20 of the Act, the Government hereby specifies the format of "Deemed Approval", which shall in the form of SWAAGAT Deemed Approval certificate in the format as specified at Schedule-X

## 12. SWAAGAT Approval/Rejection Certificate:

The Approvals/Rejections granted to the entrepreneurs by the High Level Single Window Clearance Committee, State Level Single Window Clearance Committee and District Level Single Window Clearance Committee as referred to in Section 6, 9 and 12 of the Act shall be in the form of SWAAGAT Approval/Rejection certificate in the format in Schedule V (A)/V(B) or Schedule VI(A)/VI(B) as the case may be.

## 13. Appeal:

- (1) An appeal under Section 23 (1) & (2) of the Act shall lie.
  - (i) to the High Level Single Window Clearance Committee against the decision of the State Level Single Window Clearance Committee;
  - (ii) to the State Level Single Window Clearance Committee against the decision of the District Level Single Window Clearance Committee.
- (2) Every appeal shall be made in Schedule-IX and shall be accompanied by a fee of Rupees five hundred payable in Demand Draft/Online in favour of M.D., TIDC Ltd. The appeal shall be presented either in person or by an agent duly authorized.
- (3) The appellate Authority shall, after giving a reasonable opportunity of being heard to the appellant, pass such order, as it deems fit. The orders of the Appellate Authority shall be final.
- (4) Every order passed by the Appellate Authority shall be communicated to the Appellate within fifteen days from the date of the order.

#### 14. Rationalization of Inspection:

Under the provisions of Section 25 of the Act, for rationalization of Inspections a Central Inspection System would be functioning under the Single Window Online System when commenced as per the following manner:

- (i) There will be a Centralized Inspection system for conduct of compliance inspections pertaining to the office of the Labour Commissioner, Chief Inspector of Factories and Boilers, Tripura State Pollution Control Board, Municipal Authorities once in a year hereinafter referred to as participating departments.
- (ii) It will be an online system functioning as part of the Online SWAAGAT portal
- (iii) The scheduling of inspections will be done in an automated manner by the online system.
- (iv) The selection of establishments for inspections will be done using computerized risk assessment and allocation of inspectors will be done under the online system.
- (v) The computerized risk assessment will be done as per the risk assessment logic of the participating departments.
- (vi) The Department of Industries & Commerce, Labour, Factories & Boiler Organization, Tripura State Pollution Control Board (TSPCB) and Municipal authorities shall take further necessary action accordingly.
- (vii) Same inspector will not inspect the same establishment twice consecutively.
- (viii)Between two inspections of a unit by different departments, there must be a gap of 3 days for regular inspection. On request and Surprise inspection will not have this mandate.

(BY ORDER OF THE GOVERNOR OF TRIPURA)

(Kiran Gitte)

Secretary to the Government of Tripura

Schedule-I

(see Rule 7)

# Combined Application Form (Establishment)

## **Company Details**

Company Name	Constitution of the unit
Company / Correspondence Address	
District	Sub-division
Address	
Pin No	Land Type
GP/ Ward/ VC	Post Office
Habitation/ Area/ Building	
Police Station	
Authorized Representative (Online User Details)	
Name	Designation
Aadhaar No	Mobile
e-mail	Alternate No
Phone	Proposal for
Proposed Date of Commissioning	
Factory  Name of the Occupier	
Address of Occupier	<u> </u>
Nature and amount of power to be used	
Installed	Proposed to be installed
Reference number and date of approval of the plans	of the site
Number	Date
Reference number and date of approval of the arrang waste and effluents and name of the authority granting	#MRN (IT ) [17] [18] [18] [18] [18] [18] [18] [18] [18
Number	Date
License required for how many years	

## **Industry Unit Details**

Unit Address			
8		Pin No	
Post Office		Police Station	
Fax		Contact No	W.
Website		Email	
Unit Location			
District	47	Land Type	
Industrial Estate	Panchayat	Munic	ipality/ULB
Estate Name	Subdivision	Munic	cipality/ULB
Plot No	Block	Ward	
		at	
Planning Area			
Land Record Details			
Revenue Circle	<u> </u>	Tehsil	
Revenue Mouza	4		
Plot No :C.S(Sabek)		Plot No :R.S	
Classification of Land	P	Land Area	
Construction Details			
Load Bearing Building (Sq.Mtr)		RCC Building (Sq. Mtr) _	
Others Construction		Sanitary Latrine Count _	
Boundary Wall (Mtr)			
Proposal For New Exi	sting	the Factory Premises	
10 N N N N N N N N N N N N N N N N N N N	No.	F118-4-1	
Investment Details		Employment Details	
Туре	Amount (In lakhs)	Туре	Count
Value of Land as per sale Deed		Worker - Men	
Value of Building		Worker - Women	
Value of Plant & Machinery or Service Equipment		Management Staff	
Total Project Cost  (excluding capital investment on pollution co	ntrol)	Others	
Category Industry Micro/	CONTRACTOR OF THE CONTRACTOR O	Total Employment	All Family Member
Mediu	m Large	Working Session	-

## **Unit Location**

Police S	Station	
Estate Name	Plot No	
Subdivision	Block	
Municipality/ULB	Ward	
Built u	o Area (Including Parking Cellars)	
Manag	ement	
er Details		
		Photo
	Pin	
	Alternate Mobile No	
49	FAX	
7	Designation	
	Date of Birth	
	Estate Name Subdivision Municipality/ULB Built up  Manager Details	Estate Name Plot No Subdivision Block  Municipality/ULB Ward  Built up Area (Including Parking Cellars)  Management  er Details Pin  Alternate Mobile No  FAX  Designation

Minority   Yes   No  anager Details  ther's Name   Photo  Photo  Pin   Date of Birth   Photo  grature Authorization document of Owner & Manager   Yes   No  grature of Occupier of Factory   Yes   No  grature of Manager of Factory   Yes   No  Management  Minority   Yes   No  Photo  P	ortner Detail	s / Sharehold Father's Name	ders / Pi	reside	Mana nt / Secre	igemen etary	Address	DOB		
Minority   Yes   No  anager Details  ame	artner Detail	s / Sharehold	ders / Pi	reside	Mana nt / Secre	igemen etary	Address	DOB		
Minority   Yes   No  anager Details  Ime				- Postavaja	Mana	igemen	t			
Minority   Yes   No    No   No   No   No   No   No   N	ignature of M	anager of Fac	ctory [	Yes	∐ No					
Minority   Yes   No  Manager Details  Jame	ignature or o	52A	150 10-		<del>5 - 5</del> 5					
Minority Yes No  anager Details  ame  ather's Name  obile Photo  esidential Address  Pin  adhaar No Date of Birth  dease Submit Hardcopy of followings ( If any )							es ∐ No	4		
Minority Yes No  anager Details  ame  ather's Name  obile Photo  esidential Address  Pin		25/25		25 - 52	15 - 15	27 <u></u> 20	7 <u>2</u>			
Minority Yes No  anager Details  ame  ather's Name  obile  esidential Address  Minority Yes No  Photo	adhaar No				, and a second	Date of	Birth			
Minority Yes No    No	s				3	Pin _				
Minority Yes No  lanager Details  ame  ather's Name										
Minority Yes No  lanager Details  ame	lobile								P	hoto
Minority Yes No	ather's Name	W 45								
Minority Yes No	ame									
Total Entroproficult Tree Tree		ils								
/omen Entrepreneur  Yes  No Differently Abled Yes  No	lanager Deta					Termina and the second			□No	
		10 11 10 11	3820-2			Differently Abled Yes			□No	

SI. No.	Name	Permanent Ad	Idress	Mobile No
st of Ra	aw Materials to be Used Name of Raw Material	Line of Activity	Quanity/Month	Unit
	Material Used  oduct & By-products/Finished  Name of Product	Natural Gas	Der Agri & Horticultur None of the Above  Avg Production Month	ral produce Unit
ist of Pr	oduct & By-products/Finished	Natural Gas  Products  Production	None of the Above  Avg Production	The second of th

AADHAAR

PAN

Udyog Aadhaar	0	GST	
ವ ಯಾ			
Unit Related Atta	achments		
Land Registration	Deed		
Combined buildin and combined site		ns	
SI. No.	File Name		=
is a second			
Process Flow Cha	art (Diagram / write-up)	(AOA)	
Dotail 1 Tojoot Nop	Sit (Bi it)		
	E	Bank Details	
Name of the Bank			
Branch Name		Account Type	<u>-</u>
Account Holder Name	ž	Account Number	*
IFSC Code			

## Common Application Form - Establishment (Questionnaires)

Factories & Boilers			
Enter Manufacturing process ———————————————————————————————————			
Category of factory			
Working Pressure of Boiler in kg/sq. cm			
Input Heating Surface Area in sq. meter			
Capacity < 25 Litre		Yes	□No
Do you require steam pipeline erection permission		☐ Yes	☐ No
Length of th	ne pipeline (in Meter)	Š.	
Do you require IBR Welder Certificate?		Yes	☐ No
Labour			
Does your establishment employ 05 or more contract labour as defined in the Contract Labour (Regulation and Abolition) Act, 1970?	No of Workers	Yes	□No
Does your establishment employ 05 or more Inter-State migrant workmen as defined in the Inter-state Migrant Workmen Act,1979?	No of Workers	Yes	□No
Does your establishment fall under the definition of establishment as per Building and Other Construction Worker (RE&COS) Act, 1996?	No of Workers	Yes	□No
Is the unit involved in Beedi & Cigar manufacturing?		Yes	☐ No
Machinery Type Power Driven Non-Power Driven	No of Workers	-	<u> </u>
Is the industry based on plantation?		Yes	☐ No
Area of Plantation (in Ha)			
Power			
Would you like to apply for power connectivity?		Yes	☐ No
Type of connection required			
Drug Control			
Is this unit related to pharmacy unit?		Yes	☐ No

PWD - DWS		
Does the unit require Raw and Drinking water?	Yes Yes	☐ No
Profession Tax		
Do you want to apply for a Certificate of Enrolment / Revision of Certificate of Enrolment under the Tripura Professions, Trades, Callings, and Employment Taxation Act, 1997?	Yes	☐ No
Do you want to apply for a Certificate of Registration / Amendment of Certificate of Registration under the Tripura Professions, Trades, Callings and Employment Taxation Act, 1997?	Yes	☐ No
Excise		
Is any bottling of alcohol process involved?	Yes Yes	☐ No
Is the unit distillery related?	Yes	☐ No
Forest		
Is there any need to Fell trees in Proposed Site?	Yes	☐ No
Number of trees to be felled (Girth of tree > 30 centimeters)		3
Is Carrying Forest produce involved?	Yes	☐ No
Pollution		
Do you require Environmental Clearance (EC)?	Yes	☐ No
Category of Industries		7.51 28.
Pollution Category Red Green Orange		
Legal Metrology		
Does the unit intend to manufacture weights, measures, weighing & measuring instruments?	Yes	☐ No
Electrical Inspectorate		
Number of floors of the factory building		
Number of shed except multistoried buildings		

## **Factory**

Name of the Occup	pier		
Address of Occupie	er		
	t of power to be used		
Installed		Proposed to be installed	-
Reference number	and date of approval of the	e plans of the site	
Number		Date	
	and date of approval of the and name of the authority	e arrangements, if any, made for dis granting the approval	sposal of trade
Number		Date	
License required fo	r how many years		
Boiler Erection A	gency / Personnel	Boiler	
SI. No.	Name	Mobile No	Certificate
IBR Welder Detail	s		
SI. No.	Name	Mobile No	Certificate
BOM of Componer	nt	Certificate of Component	

## **Directorate of Fire Service**

Height of the building (in mtrs)	Height of each floor (in mtrs)				
Internal staircase count	External staircase count				
Width of staircase (in mtrs)					
Exit Details					
SI. No Width of Exit (in mtrs)					
Open space around the building (in mtrs)					
East West	North South				
Details of Fire Fighting System					
Fire Detection System (Automatic)	Fire Alarm System ————————————————————————————————————				
Sprinklers					
Wet Raiser	Foam Extinguisher				
CO2 Extinguisher	DCP Extinguisher				
Automatic Fire Suppression System	Water Mist Extinguisher				
Fire service inlet: One -4 way	No of yard hydrants				
Underground static water tank capacity (in Itrs)	Terrace tank capacity (in ltrs)				
Fire pumps - Electrical (15 mtrs ————————————————————————————————————	Fire pumps - Diesel				
Fire pumps - Electrical (30 mtrs to 45 mtrs. height)					
Transformer protection measures					
Water Mist Trolley mounted -50 ltr. Capacity					
Fencing —	Soak Pit				
Lightening protection	Control Room —				
Other					
Whether the Hydraulic Platform and Fire Tender car	n be moved all around the building Yes No				
CONTINUES PROTOCO PROTOCO PROTOCO DE CONTINUES PROTOCO DE CONTINUES PROTOCO DE CONTINUES PARA CONTINUES PA	Distance from Fire Station (in KM)				
Is the industry of hazardous nature					
Hazardous materials used and stored —	Choosesh Santa See				

## **Drug Control**

Apply For	Names of drugs						
etails of technical	staff employed						
Name	Qualification	Registration No	Experience	Registered Pharmacist			
pply For		Names of drugs					
Details of technical	staff employed						
Name	Qualification	Registration No	Experience	Registered Pharmacist			
Apply For	staff employed	Names of drugs					
Name	Qualification	Registration No	Experience	Registered Pharmacist			

## **Labour - Contract Labour**

	er Details			Ad	ddress				
Pin		<del></del>	Nature of we	ork carrie	ed out on t	he estab	lishment .	-	
Details SI. No.	of Contract	ors and Con	I IN/DAN	r Address	Email	Mabila	Nature of	Maximum number of	Contract
SI. NO.	Contractor	Contractor	Number '	Address	Етап	Mobile	Work	labour	Valid Till
		Troo	Details	Fore	est	500 99			
Spe	ecies	stimated Heigh of Tree	GBH Girth	Estima	ated Volume ber (in CUM	No o	f Poles	Estim irewood/Root	ated :wood/Faggot
Bounda	ary Descript	ion			East			Most	

## **Legal Metrology**

Details
Count
res to be manufactured
☐ In State ☐ Outside Stat

When can you produce for inspection samples of your product for which licence is desired

## Power - LT

District —	Electrical Circle	Electrical Division		
Electrical Sub-Division —	3	Category of Supply		
Purpose of Supply	<del></del>	Total Load applied for (in kW)		
Type of Supply —	From Date	To Dat	е ——	
	ou want to carry out the wor lity for the electricity supply i	ks of laying service line and/or requisitioned.	Yes	☐ <b>N</b> o
Please indicate whether y	ou want to install your own (	CEA approved meter	Yes	☐ No
Any electricity dues outsta	anding in license's area of op	peration in consumer's name	Yes	☐ No
Any electricity dues outsta applied for	anding for the premises for w	which connection has been	Yes	☐ No
나이는 일이 없어야 하는데 아이가 있다는 아니는 아이들이 없는 아이들이 있는데 아이들이 살아 있다는 사람들이 살아 있다.	nding with the licensee agai s an Owner, Partner, Directo	2000 BET 및 C. 1901 및 전투를 ORGEN BET 및 SETTING NET TO THE NOT THE SETTING NOT THE SETTING NOT THE	☐ Yes	□ No
	Wa	nter		
Requirement of Raw Wate (gallon/day)	er	Requirement of Drinking Water (gallon/day)	P	<del></del>
Does this unit have a Wat	er Storage?	A STATE STAT	Yes	☐ No
Type of Storage Und	derground Over Head	i		

## **Power - HT and EHT**

District —	Electrical Circle -		Electrical Divi	sion ————	
Electrical Sub-Division —			h supply is required 33, 66, 110, 132, 220 KV		2)
Type of Supply	From	Date	<u></u>	o Date	<u> </u>
Basis for projection of Co Diversity factor assumed	ntract Demand - ——				
Total Contract Demand ap	oplied for (in kW/kVA)	s			-
Phasing of Contract Dema	and required?	Yes No			
Contract Demand De	tails				
Contract Demand (in kVA)		Remar	ks	Tentative Date of Requirement	
0			)*		
Purpose of Installation —		Categor	ry of tariff opted for		-
Production Capacity —		2083	ry of Industry		
Name of the Institution de			1000 T		
Possession Letter or No					
Issued by Institution —					4
Number ————	<del></del>		Date	3-	
Whether supply is needed	I through an independ	ent feeder?		Yes	☐ No
Whether the above unit exconnection	ver operated at some	other place or a	oplied for	Yes	☐ No
If Yes					
Sanctioned Load ——		Service Cor	nnection No ———		
Arrears of payment —					
If electricity connection for	the premises was red	quested in the p	ast?	☐ Yes	☐ No
If Yes  Name of the Unit ———					
Service Connection No					
Status of land acquisition					
Expected date by which fi	nance will be available	<b>)</b>			
Any electricity dues outsta	anding in license's are	a of operation in	consumer's name	Yes	☐ No
Any electricity dues outsta applied for	anding for the premise	s for which conr	nection has been	Yes	☐ No
Any electricity dues ousta consumer is associated as	•	•		Yes	☐ No

## **Forest Department**

4	Timber selling Depot. if annexed	Yes/No
	Extent	
	Survey No	
	Village	
N.	Taluk	
5	Nature of ownership ('√' the right column)	
	Proprietory	Proprietory
	Pvt.Company	Co-op.Society
	Private-public partnership	'Lease'
	Public Sector undertaking	Others
* (Cop	ies of documents to be attached)	
	·	
6	Type of unit ('√' the right column)	
	Cottage Industry	SSI Unit
5	Medium Scale Industrial unit	Large Scale Industrial unit
7	Nature of activity ('√' the right column)	
(a)	Primary processing of logs: ie, processing of roun	d logs
	Sawing	Splint & match box
	Veneering/Peeling	Others
(b)	Secondary Processing of wood (without using rou	nd logs)
	Carpentry	Pressing, drying, etc.
	Others	

8	Raw materials used ('√' the right column)							
	Rubber wood only	Wood from outside	Forests.					
	Wood imported from other countries.	Sawn timber	Materials ther units					
	Rubber & Other wood							
9	Product ('√' the right column)							
	Scantlings/Planks	Pac	king case					
	Veneer/Plywood	Splints & M	Match Box					
	Furniture		Others					
S.	Blockboard	(Specify the	Product)					
10	a. Whether the applicant is involved in any forest	st offence	Yes/No					
	b. If Yes, case number							
11	Distance from the Reserve Forest boundary to the approximate distance is sufficient	e location of the unit. If much more the	an 5 km, then					
	Aerial: KM	Shortest distance by Road	Км					
12	a. Whether the unit is presently functioning or n	ot	Yes/No					
	b. Whether possessing more than one factory/m	nill/unit in same circle	Yes/No					
13	If yes							
	a. Year of starting and	(a)						
	b. If licensed, No.& Date of licence and licensing Authority	(b)						
* (Cop	pies of documents to be attached)							
i.								

a. Type of machines	b. Number	b. Number Installed c. Capacity in M <sup>3</sup> (annual)		Remarks (machinery details)			
			Existed before 30-10-2002	Existed after 30-10-2002	Proposed machineries		
Band SawHP							
Re-sawHP							
Peeling MachineHP							
Splint making machineHP							
Circular SawHP							
Carving machine HP							
Other machinesHP (specify the type)							
76							
15 Electricity Connect	ion						
	Single Phase/Th	ree Phase					

15	Electricity Connection	
	Single Phase/Three Phase	
	Total Connected load KVA	
Cor	nnected load of machine that convert round logs	
	Electrical Section/Division	
	Date of Electric connection	
(Attach	copies of documents)	

16	Whether the unit got S.S.I Registration	Yes/No
	If 'Yes', year of S.S.I Registration	
Сору	of S.S.I Registration Certificate to be attached)	

		Outside Forests	Import-Other States	Import-Other Countries	
Type	er other than	Forest Depots			
	er & Palm				
Rubbe	er wood				
	nut Palmyrah wood				
Total					
18	Number of lab	ourers in the unit	-2.	<i>D</i>	Yes/No
	a. Strength of	regular employee			
	b. Strength of	daily rated worker			
19	Whether the b	uildings and machines	are ready in the case	of proposed units.	Yes/No
20	Whether the u	Yes/No			
				If yes, Bank	8
				If yes, Bank Loan Amount	
21	Whether the li	cence fee is attached a	and	Loan Amount	
21	Whether the li	cence fee is attached a	2000	Loan Amount	
21	Whether the li	cence fee is attached a	2000	Loan Amount	
21		cence fee is attached a	If so	Loan Amount Term  , No. and date of challan  Name of Forest Division	
22	Other relevant		If so	Loan Amount Term  , No. and date of challan  Name of Forest Division	
	Other relevant Source of cap	t details** If any ( use s ital Investment	If so separate sheet if requires the Indian Forest (Tr	Loan Amount Term  , No. and date of challan Name of Forest Division red)	Yes/No Yes/No

## Pollution - Green

Working Season	Proposed date of commissioning	s <del></del>
Water Consumption (KLD) Kilolitre/Day	Wastewater quantity (KLD) Kilolitre	/Day
Industrial Domestic	Industrial	Domestic
Waste water discharged through sewage treatment plant/ se	ptic tank to	
Place	Wastewater treatment facility (Attach additional sheet if required)	Yes No
Final discharge to		
Solid Waste Details	Air emission sources	
Name	Quantity	
Air pollution control devices	Diesel Generator Set Details  Capacity (in KVA)	Quantity
Year of No. of working hour / day		ulation residing e Quaters / Colony
Information regarding Water Pollution (Expected wa	ater consumption for different uses)	
Type of Use	Sources of Supply	Quantity (M3/day)
Industrial cooling, spraying in mine pits/boiler pits		
Domestic Purpose		
Processing whereby water gets polluted and the pollutants are easily biodegradable		

Others

## Information regarding liquid waste discharged **Outlet No** Quantity (M3/day) Place of discharge Nature Sources of Supply Diagram showing liquid waste flow from its place of generation upto final discharge (attach a copy of Diagram with this form) Physical Chemical **Expected Value** Parameter **Parameter Expected Value** Temperature (C) BOD pH COD (mg/l) Colour Heavy Metals (mg/l) Turbidity (JTU) Toxic Elements (mg/l) Spent Chemicals Odour Any Other Total Solids (mg/l) Total Suspended solids (mg/l) Total volatile solids (mg/l) Oil & Grease (mg/l) Any Other Whether facilities available for liquid waste treatment Yes No Quantity of liquid waste treated \_\_\_ Quantity of liquid waste treated \_ Attach latest 'Diagram' and 'Analysis Report' of recognised laborartory showing quality of liquid waste discharge NB (before and after treatment) Whether water meter at water intake points is installed? Whether energy meter of E.T.P is installed? Yes

Yes

Yes

No

Whether waste water flow measuring device is installed?

Do you need an Environmental Clearance (EC)?

## INFORMATION REGARDING AIR POLLUTION

## **Details of Emission Sources**

Sources of Emission	No of Unit	Capacity of each unit	Fuel (Type & Nature) in individual Furnace/boilers	Air Pollution Control Systems proposed to be provided	Height of stack from ground leve
From Process					
Blast/Cupola/Rotary/reservatory/ Induction/Arc/ Other Furnace					
Heater					
Kiln					
Boiler					
Others					

## **Diesel Generator Set Details**

Capacity (in KVA)	Quantity
Height of the stack above DG Room (in mtr)	

Height of the DG Room (in mtr)
Noise pollution control measures
Acoustic enclosure treatment of DG room

## **Emission Details**

Exhaust muffler \_

Stack No	Stack Attached To	Fuel (Nature & Quantity)	Inner Diameter		Height from ground	Flow rate Nm3/hr	Particulate Matter mg/Nm3	SO2 mg/Nm3	Others pollutants, If any	Decription of Air pollution control devices, if any
			Тор	Bottom						
7										

#### OTHER INFORMATION

#### Details about Solid waste /Hazardous Waste

Type of waste	Description of waste (Lump/Paste/Dust, etc)	Composition	Qty/day	Proposed Treatment and Disposal method
Waste from Process				
Waste from Effluent Treatment Plant				
Waste from Air pollution control units				
Rejected materials/Scrap				

Hazardous Chemicals to be handled (Refer-Manufacture, Storage and import of Hazardous Chemicals Rules, 1989 (MSIHC) (Attach separate sheet if necessary)

Name	Daily Quantity

Maximum quantity of Hazardous Chemicals to be stored at a time (Refer-Manufacture, Storage and import of Hazardous Chemicals Rules, 1989 (MSIHC) (Attach separate sheet if necessary)

Name	Daily Quantity

Please attach and fill the below requirements

#### **Pollution Control Management**

Specify Environmental Management Plan including Monitoring

Brief Organisational set up

Expenditure to be incurred for implementation of Environmental Management Plan (Capital Investment) Rs.

Write-up and schematic flowsheet of the manufacturing process clearly showing sources of generation of solid (hazardous and non-hazardous), liquid, and gaseous wastes

Layout plan clearly showing the different outlets for liquid waste discharge

## **Profession Tax**

## If registered under the following Acts

Name of the Act	Registration No
The Tripura Value Added Tax Act, 2004	
The Central Sales Tax Act, 1956	
The Tripura State Goods & Service Tax Act, 2017	

## Names and Addresses of other places of work, if any in Tripura

Name	Address	Pin
Annual Gross business (Rs.)	Annual turnover of all sales/purchase	
Date of commencement of trade	Total number of employees	
Monthly average number of workers during	the last preceding year in the factory	

Slab of salary (Range of monthly gross income)	Monthly Tax rate	No. of employees	Code No.
Upto Rs.7500.00	Nil		0101
Rs. 7501.00 & above and upto Rs.15000.00	Rs.150.00		0102
Rs.15001 and above	Rs.208.00		0103

## Names and Addresses of other places of work, if any in Tripura

Address	Pin
_	

If Co-operative society, Type of society	State Level	District Level
------------------------------------------	-------------	----------------

## Urban

Building Category Load Bea	aring Building RCC Building
Building Storey	
Name of Planner	Grade of Planer
Plot Details	
Plot Area as per parcha (Sq. meter)	Plot Area as per Deed
Plot Area as per Site (Sq. meter)	Land mark
Construction Details	
Plinth Area (Sq. Meter)	Floor Area (Sq. Meter)
Boundary wall running (Meter)	Sanitary Latrine Plan (per unit)
Height of Building (Meter)	Ground Coverage (Sq. Meter)
Floor area ratio	
Side Space	
Front (meter)	Side1 (meter)
Rear (meter)	Side2 (meter)

# Combined Application Form (Operation)

## **CFO Questions**

Do you need Electrical Installation Certificate?	Yes	☐ No
Do you need license from Drug Control Authority?	☐ Yes	☐ No
Do you use boilers in your Industry?	☐ Yes	☐ No
Do you require Steam Pipeline Registration?	☐ Yes	☐ No
Does your establishment fall under the definition of Establishment Under Shops & Establishment Act, 1988?	Yes	☐ No
No of Workers Date of Commencement of business		
Do you operate Motor Vehicle? Yes No No of Workers	-	
Maximum number of workers proposed to be employed on any one day during the year  Category of Factory		
Number of workers to be ordinarily Motive Power (HP)employed in the factory.		
Do you want to apply for Certificate of Enrolment / Revision of Certificate of Enrolment under the Tripura Professions, Trades, Callings and Employment Taxation Act, 1997?	Yes	☐ No
Do you want to apply for Certificate of Registration / Revision of Certificate of Registration under the Tripura Professions, Trades, Callings and Employment Act, 1997?		☐ No
Environment Clearance Number(If any)		-

## Water

Requirement of R (gallon/day)	aw Water		Requirement of Drinking Water (gallon/day)					
Does this unit have	ve a Water Storage?			Yes No				
Type of Storage	Underground	Over Head						
		Boiler						
Boiler Erection A	Agency / Personnel							
SI. No.	Name	Мо	bile No	Certificate				
IBR Welder Deta	ils							
SI. No.	SI. No. Name		bile No	Certificate				
BOM of Compone	ent	Certificate of Com	nponent					
		Drug Control	ĺ					
Apply For	_44	Names of drugs						
Details of technic	cal staff employed							
Name	Qualification	Registration No	Experience	Registered Pharmacist				
2								

Apply F	or			drugs _					
etails	of technical	staff emplo	yed						
	Name	Qualif	ication	Registra	ation No	Exper	ience	Regist Pharm	
ply F	or			Names of	drugs _				
etails	of technical	staff emplo	yed	Į's			12		
	Name	Qualif	ication	Registra	ation No	Exper	rience	Regist Pharm	
	er Details			r - Con					
	of Contracto				ed out on	the establ	ishment _		
SI. No.	Name of Contractor	Type of Contractor	LIN/PAN Number	Address	Email	Mobile	Nature of Work	Maximum number of labour	Contract Valid Till
					6.3		2	2. 2.	
otal Co	ount of Labo	our							
ontrac	t Labour				ISM Worl	ker			

## Pollution - Green

Working Season		Propos	sed date of commission	ning	1
Water Consumption (KLD)	Kilolitre/Day	Wastev	vater quantity (KLD) Kilo	olitre/Day	
Industrial	Domestic	Indust	rial	Domestic	
Waste water discharged th	nrough sewage treatment plant/ se	eptic tank to			
Place			ater treatment facility additional sheet if requ	Yes	☐ No
Final discharge to					
Solid Waste Details			Air emission sour	ces	
Name		Quantity			
					ر
Air pollution control dev	ices	Diesel Generato	or Set Details		
		Capacity (in k	(VA)		Quantity
NS					
		on - Red /	Table 1		
Year of commissioning	No. of working hour / day	No. of we day / yea	orking ari	Population residing in the Quaters / Colo	ny
Information regarding	Water Pollution (Expected w	rater consumption	n for different uses)		
Type of Use	<u> </u>	Sources of Su	pply	Qu	antity (M3/day)
Industrial cooling, spraying	in mine pits/boiler pits				
Domestic Purpose					
Processing whereby water easily biodegradable	gets polluted and the pollutants are				
Processing whereby water NOT easily biodegradable	gets polluted and the pollutants are				

Others

## Information regarding liquid waste discharged

Outlet No	Nature	Sources of Supply	Quantity (M3/day)	Place of discharge
İ		S		
10				

## Diagram showing liquid waste flow from its place of generation upto final discharge

(attach a copy of Diagram with this form)

Physica	P	hys	ica
---------	---	-----	-----

Parameter	Expected Value
Temperature (C)	
рН	
Colour	
Turbidity (JTU)	
Odour	
Total Solids (mg/l)	
Total Suspended solids (mg/l)	
Total volatile solids (mg/l)	
Oil & Grease (mg/l)	
Any Other	

Parameter	Expected Value
BOD	
COD (mg/l)	
Heavy Metals (mg/l)	
Toxic Elements (mg/l)	
Spent Chemicals	
Any Other	
	1
Quantity of liquid waste	treated

Whether faci	lities available for liquid waste treatment	Yes	No	Quantity o	f liquid waste	treated		-
Quantity of li	quid waste treated							_
NB	Attach latest 'Diagram' and 'Analysis Re (before and after treatment)	port' of re	cognised la	aborartory sh	nowing quality	of liquid wa	ste discharge	
Whether wat	er meter at water intake points is installed?	Yes	☐ No					
Whether ene	rgy meter of E.T.P is installed?	Yes	☐ No					
Whether was	te water flow measuring device is installed?	Yes	☐ No					
Do you need	an Environmental Clearance (EC)?	Yes	☐ No					

## INFORMATION REGARDING AIR POLLUTION

## **Details of Emission Sources**

Sources of Emission	No of Unit	Capacity of each unit	Fuel (Type & Nature) in individual Furnace/boilers	Air Pollution Control Systems proposed to be provided	Height of stack from ground leve
From Process					
Blast/Cupola/Rotary/reservatory/ Induction/Arc/ Other Furnace			,		
Heater					
Kiln					
Boiler					
Others					

## **Diesel Generator Set Details**

Capacity (in KVA)	Quantity

Height of the stack above DG Room (in mtr)
Height of the DG Room (in mtr)
Noise pollution control measures
Acoustic enclosure treatment of DG room
Exhaust muffler

### **Emission Details**

Stack No	Stack Attached To	Fuel (Nature & Quantity)			Height from ground	Flow rate Nm3/hr	Particulate Matter mg/Nm3	SO2 mg/Nm3	Others pollutants, If any	Decription of Air pollution control devices, if any
			Тор	Bottom						
Ĭ										

#### OTHER INFORMATION

#### Details about Solid waste /Hazardous Waste

Type of waste	Description of waste (Lump/Paste/Dust, etc)	Composition	Qty/day	Proposed Treatment and Disposal method
Waste from Process				
Waste from Effluent Treatment Plant				
Waste from Air pollution control units				
Rejected materials/Scrap				

Hazardous Chemicals to be handled (Refer-Manufacture, Storage and import of Hazardous Chemicals Rules, 1989 (MSIHC) (Attach separate sheet if necessary)

Name	Daily Quantity

Maximum quantity of Hazardous Chemicals to be stored at a time (Refer-Manufacture, Storage and import of Hazardous Chemicals Rules, 1989 (MSIHC) (Attach separate sheet if necessary)

lame	Daily Quantity

			ä

Please attach and fill the below requirements

### **Pollution Control Management**

Specify Environmental Management Plan including Monitoring

Brief Organisational set up

Expenditure to be incurred for implementation of Environmental Management Plan (Capital Investment) Rs.

Write-up and schematic flowsheet of the manufacturing process clearly showing sources of generation of solid (hazardous and non-hazardous), liquid, and gaseous wastes

Layout plan clearly showing the different outlets for liquid waste discharge

## **Profession Tax**

## If registered under the following Acts

Name of the Act	Registration No
The Tripura Value Added Tax Act, 2004	
The Central Sales Tax Act, 1956	
The Tripura State Goods & Service Tax Act, 2017	

### Names and Addresses of other places of work, if any in Tripura

Name	Address	Pin
=		
nnual Gross business (Rs.)	Annual turnover of all sales/purchase	
ate of commencement of trade	Total number of employees	

Slab of salary (Range of monthly gross income)	Monthly Tax rate	No. of employees	Code No.
Upto Rs.7500.00	Nil		0101
Rs. 7501.00 & above and upto Rs.15000.00	Rs.150.00		0102
Rs.15001 and above	Rs.208.00		0103

## Names and Addresses of other places of work, if any in Tripura

Name	Address	Pin

If Co-operative society, Type of society	State Level	District Level

## Factory

Name of the Occupier	
Address of Occupier	
Nature and amount of power to be used	
Installed	Proposed to be installed
Reference number and date of approval of	f the plans of the site
Number	Date
Reference number and date of approval or waste and effluents and name of the author	f the arrangements, if any, made for disposal of trade ority granting the approval
Number	Date
License required for how many years	

## Schedule-III

(see Rule 7 (4))

#### **SELF CERTIFICATION**

# TO BE SUBMITTED ALONG WITH COMBINED APPLICATION FORM (Under Tripura Industries (Facilitation) Act, Act No. 5 of 2019) (To be executed on a non-judicial stamp paper of Rs. 100/-)

IS,	/o	Agec	d	<u>years,</u> Residi	ng at _		
	who	is	the		(Design	nation)	of
M/s	<u> </u>			hereby	give	the 1	following
undertaking:							
<u>Entry Level :</u>							
1. Our firm / Company is pro							
	DISTRICT, to ma	anufact	ure /	to provide s	services	as m	entioned
below.							
(i)							
(ii)							
2 Ma sortifice that the martine	Jara turnichad in the		hinad	Application [	0 KM0 0 K	~ +r	

- 2. We certify that the particulars furnished in the Combined Application Form are true, correct and complete to the best of our knowledge and undertake to adhere to the declarations made there under.
- 3. We hereby specifically confirm that we are fully aware of the Acts / Rules / Regulations of each department from which approvals/clearances are requested and undertake to strictly comply with all the provisions of Acts / Rules / Regulations as applicable to our industry.
- 4. We also hereby categorically certify that in the event of our Firm / Company failing to comply with the requirements / conditions of the Acts / Rules / Regulations or any conditions that may be required to be fulfilled by any authority in connection with our present application, the same shall result in withdrawal / cancellation of the clearances and further will make us liable for legal action as specified under the respective Acts / Rules / Regulations and our Firm / Company shall be made directly liable for penal action as proposed under Section 27 of Tripura Industries (Facilitation) Act, Act No. 5 of 2019 and any other Law in force also if the particulars furnished are found to be false / incorrect or incomplete and on our failure to adhere to the declarations made.
- 5. We also certify that we take complete responsibility and liability against any losses to personal or public property caused due to wrong certification by our firm / company and further confirm that the same shall be liable to be borne by our firm / company unconditionally
- 6. We hereby certify that our proposed site / industry do not fall in any of the banned / restricted area / category as notified by both the Central & State Governments.
- 7. We hereby certify that our proposed site complies with the citing guidelines of the TSPCB.
- 8. That the unit is not located in the vicinity of Oil/Gas Pipeline.
- 9. The site is not located within 500 mts distance from the boundary of Defence Area/ Military Airport.
- 10. The site is not falling within 30 mts from the Railway boundary line.
- 11. The site is not falling within 100 mts from Heritage Sites

# Schedule – III (A) (see Rule 7 (5))

## Format for Self-Certification (Applicable only if felling of exempted trees is involved)

	S/OAged R/O (Address intend to cut for thepurpo	The state of the s	ees in my premises
a b c	) Agriculture ) Industrial		
3.	Area of the premises:		
4.	Number of trees existing in the premises:		
5.	No. of trees and species proposed to be felled:		
S.	no Species	Number of trees to be cut	Age of tree
de	case, the applicant cannot take up replantatio epartment towards cost of raising seedlings and etails of DD / Payment receipt / Online payment	d their maintenance as per rule	
	nereby certify that the species and other details my knowledge and other information furnishe		e correct to the best
	undertake that I shall take up replantation in I	ieu of the trees proposed to be	e felled as per rule
		Nam	ne of the applicant
			Signature

## <u>Schedule – IV</u>

## (See Rule 7(8)(i))

## REGISTER OF APPLICATIONS

(or online)

Sl.N	Name &	Applicati	Name of	Date of	Date of	Date of	Date of	Type of	Date of
о.	Addres	on No.	the	Acknowledge	receipt	Receipt	Communi	Decision	reference
	s of the		Compet	ment By	by	of	cation of	communicated	for review
	Promote		ent	Nodal Agency	Compet	decision	Decision	A/R/DA	
	r/		Authorit		ent	of		(A-Accepted,	
	Compa		у		Authorit	Compet		R-Rejected,	
	ny				у	ent		DA- Deemed	
						Authorit		Approval	
						у			
1	2	3	4	5	6	7	8	9	10

## Schedule-V(A)

(see Rule 12)

APPROVAL NO: DATED:

# Government of Tripura O/O. General Manager District Industries Centre,\_\_\_\_\_ Directorate of Industries & Commerce

	f Industries & Commerce
SWAAGAT A	PPROVAL CERTIFICATE
Office address atsetup industry at	having its Registered and proposing to
been accorded following app (Facilitation) Act, 2018":	has rovals under The "Tripura Industries
Sl Approval	Valid Till
1.	
2.	
3.	
4.	
unit in the above said premise the approval granted by the	rded permission to establish/operate the s. This approval is issued in accordance of District Level Single Window Clearance sted at Section 12 of Tripura Industries ment of Tripura.
Place: Date:	
GENERAL MANAGER DIC, DISTRICT	DISTRICT MAGISTRATE AND COLLECTOR DISTRICT

# Schedule-V(B) (see Rule 12)

APPROVAL NO: DATED:

# Government of Tripura Directorate of Industries & Commerce Shilpa Udyog Bhawan Khejurbagan, Agartala

## SWAAGAT APPROVAL CERTIFICATE

Offi	to certify that M/sce address at	and proposing to		
	up industry at			
	ntion for the line of activityntion for the line of activityntion			
	cilitation) Act, 2018":	The Tripura moustries		
S1	Approval	Valid Till		
1.				
2.				
3.				
4.				
The unit is hereby accorded permission to establish/operate the unit in the above said premises. This approval is issued in accordance of the approval granted by the High Level Single Window Clearance Committee/ State Level Single Window Clearance Committee as per powers vested at Section 6/ Section 9 of Tripura Industries (Facilitation) Act, 2018, Government of Tripura.				
Plac Dat	ce: e:	Director		
		Industries & Commerce		

# Schedule-VI(A) (see Rule 12)

	DATED:		
Government of Tripura O/O. General Manager District Industries Centre, Directorate of Industries & Commerce			
SWAAGAT REJECTION CER	TIFICATE		
3	having its Registered		
s been rejected for the follows	ng cicarance.		
Particulars	Reason		
Authority, you may represertment, Government of Tri	ent to the Secretary in- pura as per Section 23 of		
	DISTRICT MAGISTRATE AND COLLECTOR DISTRICT		
	O/O. General Manag District Industries Centre,		

# Schedule-VI(B) (see Rule 12)

NO:	DATED:
-----	--------

# Government of Tripura Directorate of Industries & Commerce Shilpa Udyog Bhawan Khejurbagan, Agartala

SWAAGAT REJECTION	CERTIFICATE
The Proposal of M/S	
office address at	
industry atloca	
has been rejected for the fo	ollowing clearance:
S1 Particulars	Reason
1.	
2.	
3.	
4.	
The unit is hereby informed that if you	contradict with the decision of
the Competent Authority, you may re	
Charge, I&C Department, Government	-
the "Tripura Industries (Facilitation) Act,	2018" :
•	
Place:	
Date:	
	Director

Director
Industries & Commerce

## Schedule- VII (See Rule 8)

## TIME FRAME - ESTABLISHMENT

(CFE - Consent for Establishment)

Sl	Approval	Stage	Department	Time Limits
1.	a) CFE – Green Category	CFE	TSPCB	21 days
	b) CFE – Orange Category	CFE	TSPCB	21 days
	c) CFE – Red Category	CFE	TSPCB	21 days
2.	Power Feasibility & Estimate	CFE	TSECL	• 7 days where RoW
-	a. LT connection	ann.		not required
	b. HT Connection	CFE		• 15 days where RoW required
3.	Factory Plans Approval	CFE	Factories Department	21 days
4.	Land and Plot Allotment	CFE	TIDC	14 days
5.	Change of Land use	CFE	Revenue	30 days
6.	Industrial Building Plan Approval	CFE	AMC/ULB/TIDC	28 days
7.	Provisional FIRE NOC	CFE	Fire Services Department	14 days
8.	Feasibility of Water Supply	CFE	PWD (DWS)	14 days
9.	Water Connection	CFE	PWD (DWS)	14 days
10.	Application for Excise LoI	CFE	Excise Department	25 days
11.	Firm Registration	CFE	Industries & Commerce	7 days
12.	Registration of principal employer's establishment under provision of The Contracts Labour) Regulation and Abolition) Act, 1970	CFE	Labour Department	30 days
13.	License for contractors under provision of The Contracts Labour (Regulation and Abolition) Act, 1970	CFE	Labour Department	30 days
14.	Registration under The Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996	CFE	Labour Department	30 days
15.	Registration of Establishment under Inter State Migrants Workmen (RE&CS) Act,1979	CFE	Labour Department	30 days
16.	Licence for Contractor under Inter-State Migrant Workmen(Regulation of Employment and Condition of Service) Act,1979	CFE	Labour Department	30 days
17.	Non-exempted Tree Felling	CFE	Forest Department	30 days
18.	Cooperative Society Registration	CFE	Cooperative Society	30 days
19.	Application for License	CFE	Legal Metrology	21 days
20.	Approval of drawing plan	CFE	Electrical Inspectorate	10 days
21.	Boiler Registration	CFE	Factories & Boilers	30 days
22.	Electrical Connection	CFE	TSECL	7 days
23.	License for wood based industry	CFE	Forest	30 days

## **TIME LIMITS FOR OPERATION**

## (CFO – Consent for Operation)

SL No	Clearance	Stage	Department	Time Limits
1.	a) CFO – Green Category	CFO	TSPCB	10 days
	b) CFO – Orange Category	CFO	TSPCB	15 days
	c) CFO – Red Category	CFO	TSPCB	21 days
2.	Factory Registration & License	CFO	Factories & Boilers Department	30 days
3.	Fire Occupancy Certificate	CFO	Fire Services Department	21 days
4.	Electrical Clearance of equipment's for charging	CFO	Electrical Inspectorate	18 days
5.	Boiler Registration	CFO	Factories & Boilers	30 days
6.	Drug License	CFO	Drugs Control	30 days
7.	Administration under Hazardous Waste	CFO	TSPCB	21 days
8.	CFO for renewal	CFO	TSPCB	7 days
9.	Registration under Shops and Establishments Act	CFO	Labour Department	30 days
10.	Renewal of Registration under Shops and Establishments Act	CFO	Labour Department	30 days
11.	Registration of Establishment under the Inter State Migrants Workmen (RE&CS) Act, 1979	CFO	Labour Department	30 days
12.	License for Contractor under Inter-State Migrant Workmen (Regulation of Employment and Condition of Service) Act,1979	CFO	Labour Department	30 days
13.	Registration under the Legal Metrology Act, 2009	CFO	Legal Metrology	21 days
14.	Renewal of Consent for Operation (under Water Act 1974 and Air Act 1981) by TSPCB	CFO	Pollution Control Board	Green - 7 days; Orange – 21 days; Red – 30 days
15.	Renewal of factory License	CFO	Factories & Boilers	15 days
16.	Renewal of Boilers License	CFO	Factories & Boilers	7 days
17.	Approval of License	CFO	Excise	25 days
18.	Issue of License	CFO		5 days
19.	Registration for Professional Tax – Form-I (within 90 days of becoming liable to pay professional tax)	CFO	Tax	30 days
20.	Enrolment for Professional Tax – Form- III (within 90 days of becoming liable to pay professional tax)	CFO	Tax	30 days

## Schedule – VIII (See Rule 9)

USER CHARGES				
S.No.	Project Cost (Land+Building+Plant & M/c.)	Processing Fees (Rs.)		
		Establishment Operation		
1	Nil to Rs.25 Lakhs	500 500		
2	Above Rs.25 Lakhs and upto Rs.1.00 Crore	2000 2000		
3	Above Rs.1.00 Crore and upto Rs.5.00 Crore	5000 5000		
4	Above Rs.5.00 Crore and upto Rs.10.00 Cro	re 7500 7500		
5	Above Rs.10.00 Crore and upto Rs.25.00 Crore	10000 10000		
6	Above Rs.25.00 Crore and upto Rs.50.00 Crore	15000 15000		
7	Above Rs.50.00 Crore and upto Rs.100.00 Crore	20000 20000		
8	Rs.100.00 Crore and above	25000 25000		
Ι	NODAL OFFICE FOR SUBMISSION OF COME TILL ONLINE MODE IS FUN			
1	For Projects whose investment on Plant & GM, DIC, M/c is upto Rs.3.00 Crore Concerned Distri			
2	M/c is above Rs.3.00 Crore	SWAAGAT Cell, Tripura Industrial Development Corporation, Shilpa Nigam Bhawan, Khejurbagan, Agartala.		

#### Note:

- **1.** Processing Fee including Departmental charges/fees to be paid in the form of Crossed Demand Draft drawn from any Nationalized Bank favouring "Managing Director, Tripura Industrial Development Corporation".
- **2.** Once the Online portal is made functional, the date of which will be notified by the Department, fee submission will be accepted only in the online mode specified in the online portal.
- **3.** Establishment means clearances sought by the applicant as required for establishment of an industrial unit for issue of SWAAGAT Approval Certificate as per Schedule-I.
- **4.** Operation means clearances sought by the applicant as required for making operational an industrial unit for issue of SWAAGAT Approval Certificate as per Schedule-II.

## Schedule-IX (See Rule 13(2))

<u>To</u>

## Form of Appeal

1)	Name & Address of the Unit	
2)	Location of the Unit	
3)	Line of Activity	
4)	Project Cost (in lakhs)	
5)	Employment	
6)	Application No./ID	
7)	Particulars of Clearance rejected by the Competent Authority	
8)	Reasons for rejection/Modification suggested, if any by Competent Authority	
9)	Details of Fees paid for appeal (DD/Online) in favour of M.D., TIDC Ltd.	
10)	Brief Details of appeal	

Place:	
Date:	
	Signature
	Name of the applicant:
	Contact No.:

# Schedule-X (See Rule 11)

## **DEEMED APPROVAL NO:**

DATED:

**Industries & Commerce** 

# Government of Tripura Directorate of Industries & Commerce Shilpa Udyog Bhawan Khejurbagan, Agartala

## SWAAGAT DEEMED APPROVAL

	M/S			
havi	ng its registered Office addres	ss at		and
	oosing to setup industry at :			
activ	vity	<b>"</b>	has app	olied for
	ap	proval through	the SWAAGA	T Application
und	er the "The Tripura Industries	(Facilitation) Act	2018 (Act No-	5 of 2019)" on
Date	e : The	Department	Organization	has not raised
	query for issuance of the appro			
the	As per Schedule VII of the Tree said approval should have been As per Section 20 and in exe "The Tripura Industries (Factions deemed approval is issued	een issued by Dat ercise of powers v cilitation) Act, 20	e :e ested under Se	ection 20 (4) of
SI	Name of the approval	Approval no.	Date	Valid till
	name of the approval	iippiovai no.	Date	Vana ciii
1.				
1.				
(Fac depa	The above deemed approval unit while filing the SWAAGAT ilitation) Act, 2018 (Act No-5 cartment in accordance with alized as per the concerned dep	Application unde of 2019)". If any of the self-certification	r the "The Trip leviations are	ura Industries noticed by the
Plac	e:			
Date	2:			
			Dir	ector



## Published by Authority **EXTRAORDINARY ISSUE**

Agartala, Monday, October 12, 2020 A. D., Asvina 20, 1942 S. E.

PART--I-- Orders and Notifications by the Government of Tripura, The High Court, Government Treasury etc.

Government of Tripura

Department of Industries & Commerce
Shilpa Udyog Bhawan, Khejurbagan

#### NOTIFICATION

F. No. DI/TIDA/4(35)/2020/17689

Agartala, the 09th Oct. 2020.

WHEREAS, Section 28(a) of the Tripura Industries (Facilitation) Act, 2018 (Act No.5 of 2019), empowers the State Government to make Rules to give effect carry out purpose of the Act subject to the condition of previous publication in the Official Gazette;

AND WHEREAS, in exercise of the aforesaid power, the State Government has made and brought into force The Tripura Industries (Facilitation) Rules, 2020 vide notification no. F.No. DI/TIDA/4(31)/2019/Part-I/4727 dated 12-03-2020;

AND WHEREAS, for effective implementation of the provisions of the Act, as amended by the Amendment Act, 2020, it is felt expedient by the State Government to amend the State Rules, namely The Tripura Industries (Facilitation) Rules, 2020 (hereinafter called as Principal Rules);

NOW THEREFORE, in accordance with the provision contained in Section 28(a) of the Tripura Industries (Facilitation) Act, 2018 (Act No.5 of 2019), the State Government hereby publishes the following draft amendment rules, inviting objections and suggestions from all persons likely to be affected thereby, to be submitted before the undersigned, within a period of 30 days from the date of publication of this Notification in the Tripura Gazette.

(Kiran Gitte)
Secretary
Industries & Commerce
Government of Tripura

## The Tripura Industries (Facilitation) (Amendment) Rules, 2020 (DRAFT)

#### 1. Short title, extent and commencement:

- (1) These may be called "The Tripura Industries (Facilitation) (Amendment) Rules, 2020" and also to be known as Single Window Approval by All Government Agencies in Tripura (SWAAGAT) (Amendment) Rules, 2020
- (2) They shall extend to the whole of the State of Tripura.
- (3) They shall come into force on and from the date of their final publication in the Tripura Gazette.

#### 2. Amendment of Rule 7:

- (1) In sub-rule (1) of rule 7 of the principal Rules, the words 'SWAAGAT Approval Certificate' shall be substituted with the words "desired approvals"
- (2) In sub-rule (3) of rule 7 of the principal Rules, the expression '(either manually or online)' shall be substituted with the words "(online)"
- (3) The sub-rule (6) of rule 7 of the principal Rules is substituted as follows:-"(6) The Combined Application Form filled and submitted by the applicant should be scrutinized and accepted for issue of relevant clearances by the concerned Department/organization."
- (4) The sub-rule (7) of rule 7 of the principal Rules is substituted as follows:-"(7) The authorized representative of the nodal agency/concerned Department shall satisfy himself/herself that:
  - (i) The application is in complete shape;
  - (ii) All relevant and prescribed documents have been attached online
  - (iii) The prescribed fees receipts have been paid online;
  - (iv) Filled up Self-Certification format has been submitted online;"
- (5) The sub-rule (8) of rule 7 of the Principal Rules is substituted as follows:- "(8) The following procedure shall be followed for Processing and Monitoring of the Combined Application Form:
  - (i) The particular of the application for which the acknowledgement is issued will be maintained online.
  - (ii) The submitted Combined application form along with enclosures will be made available in online mode to the corresponding departments/organization related to which license/clearance/NOCs/no-objections etc has been sought by the applicant.
  - (iii) The competent authority of corresponding departments/organization shall process the application and communicate the decision (approval/rejection/additional information/query) in online mode within the prescribed time limit as mentioned in the Schedule-I
  - (iv) The competent authority may ask for additional information from the applicant, only once within seven days from receipt of the application and before the expiry of the time limit.
  - (v) The time limit will be applicable from the date the additional information has been furnished.
  - (vi) The competent authorities will provide their approvals within the time limit in online mode.
  - (vii) The State Nodal Agency shall ensure there are no delays at any level. Cases involving delays shall be placed before High Level Single Window Clearance Committee once in six months."

#### 3. Amendment of Rule 8: Rule 8 of the principal rules shall be substituted as follows –

### "8. Time limit for issue of clearances:

In accordance of Section 18 of the said Act the State Government hereby specifies the maximum time limit of thirty days for issue of license/clearance/NOCs/no-objections etc. (Establishment and Operation) from the date of issue of acknowledgement (online). In order to facilitate the investors by providing investor friendly environment, mandate time-bound delivery of all services, and communication received from Department for Promotion of Industries & Internal Trade (DPIIT) on implementation of State Reform Action Plan- 2020 wherein new services are recommended for inclusion with timelines the revised list of services with timelines are specified under Schedule-I."

#### 4. Amendment of Rule 9: The Rule 9 of the principal rules shall be substituted as follows —

#### "9. User Charges/Fees:

In exercise of the powers conferred by Section 17 (3) of the said Act, the applicants shall pay user charges as processing fees in such manner and at such rate as specified in Schedule-II of the amended Rule in addition to the existing fees/charges prescribed for issuance of license/clearance/NOCs/noobjections etc. by each Department/Organization. These charges are subject to revision by the Government from time to time. The user charges/fees etc. would be collected through the online SWAAGAT system integrated with e-GRAS system of Finance Department, Government of Tripura and will get deposited into respective State Governments Account/Organizations accounts through SBI e-pay. The fees/charges collected for issuance of license/clearance/NOCs/no-objections etc. of Department/Organization will be transferred online corresponding respective to Department/Organization. The user charges collected as processing fees will be transferred online to TIDC Ltd. and will be used for meeting all such expenses which are required to implement the Act including, inter-alia, recurring expenditure like purchase of consumables, travel cost, conducting prescrutiny meetings, District and State level meetings, maintaining the online SWAAGAT system and other incidental expenses."

#### 5. Amendment of Rule 11:

In rule 11 of the Principal Rules, the following provision shall be inserted "provided that, the following approvals are exempted for issuance of Deemed Approval:

SI	Approval	Department/Organization
1.	Temporary Electricity Connection for Industrial Unit	TSECL
2.	Permanent Electricity Connection for Industrial Unit	TSECL
3.	Water Connection for Industrial Unit	PWD(DWS)/TIDC Ltd
4.	Incentives under State Industrial/Sectoral Policy	Industries & Commerce "

#### 6. Amendment of Rule 13:

The sub-rule (2) of rule 13 of the Principal Rules is substituted with the provisions:-: "(2) Every appeal shall be made in Schedule-III and shall be accompanied by a fee of Rupees five hundred payable to the revenue head of the Government. The application for appeal shall be presented either in person or by an agent duly authorized."

#### 7. Amendment of Rule 14:

The Sub-rule (i) of rule 14 of the Principal Rules will be substituted with the following:-"(i) There will be a Central Inspection System for conduct of compliance inspections by two or more authorities jointly from the office of the Labour Commissioner, Chief Inspector of Factories and Boilers, Tripura State Pollution Control Board, Municipal Authorities, Controller of Legal Metrology and such other authorities as the State Government by notification specify once in a year hereinafter referred to as participating departments."

- (ii) The Sub-rule (vi) of rule 14 of the Principal Rules is substituted as follows: "(vi) The Department of Industries & Commerce, Labour Directorate, Factories & Boiler Organization, Tripura State Pollution Control Board (TSPCB), Municipal authorities, Controller of Legal metrology and such other authorities as the State Government by notification specify shall take further necessary action accordingly."
- (iii) After Sub-rule (viii) of rule 14 of the Principal Rules the following new sub-rules shall be inserted:
  "(ix) The inspections conducted (except in case of complaint-based inspections) shall be limited to the checklist;
  - (x) The inspection report shall be submitted online within 48 hours to Centralized Inspection system."

#### 8. Insertion of new Rule- 15 & 16:-

In the principal rules, after Rule 14 the following new rules shall be inserted

#### "15. Single Window Clearance System

An online portal in the name of "Single Window Approval by All Government Agencies in Tripura (SWAAGAT)" would be functioning as part of the Single Window Clearance System with the following mandate:

- (a) All applications for setting-up of industrial or service sector undertakings in the State of Tripura including incentive application provisioned in the Single Window Clearance System would be submitted in the online portal with no requirement for submissions of a hard copy and necessary action will be taken up by respective Departments/Organizations for grant or time bound issue of no objection certificates, allotments, consents, approvals, permissions, registrations, enrolments, licenses, renewals, incentives or the likes online in the portal.
- (b) All queries regarding the application from the investor will be recorded and addressed within a timeline of 15 days from the date of queries.
- (c) Queries/clarifications related to application are sought in one go by respective Departments/Organizations and within 7 days of receipt of the application
- (d) Inclusion of additional new regulation or license in the online wizard/system within 30 day.
- (e) The list of services to be available under the portal with timelines are specified under Schedule-I

Provisions of Single Window Clearance System - (1) The Single Window Clearance System shall have —

- (a) the provision of online wizard/system with addition of new regulation or license in the online wizard/system within 30 day
- (b) the provision of online submission of application through Combined Application Form (CAF) generated online by attaching the relevant enclosures, certificates, attachments etc.
- (c) the provision of online payment merging all fees, applicable under various Acts, rules, policies and schemes, for which an application is submitted in Combined Application Form (CAF), into a single transaction;
- (d) the provision of electronic transfer of the fees and application by attaching the relevant enclosures, certificates, attachments etc. to respective Government agencies for processing.
- (e) the provision of online approval, tracking of real time status of application and delivery of services;
- (f) the provision of sending out alert through short message service (SMS) or e-mail notification to the applicant including respective users of Department/Organization or authority concerned as and when the application is submitted and/or query is raised and/or application is approved/rejected;
- (g) the provision of sending automated short message service (SMS) or e-mail notification to the respective users of Department/Organization or authority concerned with status information on the applications in which clearances are likely to breach the stipulated time.
- (h) the provision of third party verification
- (i) the provision of a Central Inspection System (CIS) for conduct of compliance inspections.
- (j) the provision of allowing the users to view and download submitted inspection reports of at least past three years
- (k) the provision of display of proposed regulation or license on Legal Basis Does it have a basis in law/act/policy, its necessity Does the license help government achieve its objectives; business-friendliness Does it impose minimum burden on businesses to achieve the government's objectives
- (1) the provision to publish draft business regulation online and invite public comments/ feedback on the same prior to enactment with period of display to be at least 30 days.
- (m) the provision to publish the comments/feedback received on the draft business regulation and how they were addressed in the final regulation.
- (2) The Single Window Clearance System may, for purpose of the effective functioning of the system, include any other provision not mentioned in sub-section (1), subject to approval of the State Government.

#### 16. Right to Clearances and Grievance Redressal Mechanism:

In exercise of the powers conferred by Section 23A (1) of the Tripura Industries (Facilitation) (Amendment) Act, 2020 (Act No. 10 of 2020), the Government hereby specifies the following mechanism:

The applicant has the right to seek queries, ask for approval or seek explanation for the delay in approvals if they are not issued within time limit as prescribed in the Act and where clearances are not pending with agencies other than state government. It will be incumbent upon the respective departments/organizations officer concerned to answer to queries, delays and HoD of the concerned Department shall be accountable for timely processing.

#### Implementation:

- (1) Queries, if any sought by the applicant through online to be addressed within a timeline of 7 days from the date of raising the queries by the concerned department/organization in online mode.
- (2) Delay, if any, can be pointed out by the industry applicant or has to be initiated suomoto by the concerned Head of Department (HOD) whenever there is a delay within his /her department from the time limit as prescribed.
- (3) Any aggrieved applicant shall submit a grievance through online. Any delay in granting licence / approval /clearance as per timelines can also be Suo-moto taken up by the Nodal agency as a grievance.
- (4) On receipt of the grievance from the nodal agency / applicant (including online), the same shall be forwarded to the concerned HoD (including online) and the HoD shall scrutinize the details and take views of the Officer/official who is accountable and take into consideration the reasons whether the delay has been caused willing fully. The action taken is to be communicated to the aggrieved applicant duly marking a copy to the Nodal Agency (including online) within 7 working days. In case of non-redressal of any grievance beyond 7 working days, fine will be levied against Concerned Officer/official by HOD duly informing the nodal agency.
- (5) The penalty so levied will be Rs.1000/- (Rupees one thousand only) for each day of such delay till approval is accorded or reason for rejection or delay in according approval is furnished. However, the total amount of such penalty shall not exceed Rs.25,000/- (Rupees Twenty Five Thousand only) in any particular matter.
- (6) The amount of money, so collected as penalty, shall be credited to the consolidated fund of the state by the HOD."

(BY ORDER OF THE GOVERNOR OF TRIPURA)

Secretary

Industries & Commerce Government of Tripura

# Schedule- I (See amendment rule section 3) TIMEFRAME

(CFE – Consent for Establishment)

(CFO – Consent for Operation)

SL	Service	Department	Stage	Timeline (Working days)
1.	Incentives under State Industrial/Sectoral Policy	Industries & Commerce	Post CFO	Approval (Upto SLC/DLC) – 30 days Disbursement – 30 days (Subject to availability of fund)
2.	Registration of Partnership Firms	Industries & Commerce	Special	7 days
3.	Allotment of land in Industrial Area	TIDC Ltd.	Special, All Time	14 days
4.	Water Connection for Industrial Unit within Industrial Areas	TIDC Ltd.	Special, All Time	10 days
5.	Change in Land use/conversion of land	Land Records & Settlement	Any Time	30 days
6.	Consent to Establish under the Air & Water (Prevention and Control of Pollution) Act, 1974	Pollution Control Board	CFE	21 days
7.	Consent to Operate/Renewal under the Air & Water Act (Prevention and Control of Pollution) Act, 1981	Pollution Control Board	CFO & Renewal	Green Category – 10 days Orange Category – 15 days Red Category – 21 days Renewal – 7 days
8.	Authorization/ Renewal under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016	Pollution Control Board	Authorization & Renewal	Authorization- 21 days Renewal – 21 days
9.	Registration/ Renewal under The E-waste (Management and Handling) Rules, 2011 (under Chapter III) (effective from May 2012)	Pollution Control Board	Registration & renewal	Registration - 21 days Renewal – 21 days.
10.	Registration under Plastic Waste (Management and Handling) Rules, 2011	Pollution Control Board	Registration	21 days
11.	Renewal under Plastic Waste (Management and Handling) Rules, 2011	Pollution Control Board	Renewal	21 days
12.	Registration and Renewal of license under The Factories Act, 1948	Factories & Boilers Organization	CFO & Renewal	Registration - 30 days Renewal- Auto on payment of fees
13.	Approval of plan and permission to construct/extend/or take into use any building as a factory under the Factories Act, 1948	Factories & Boilers Organization	CFE	21 days
14.	Registration and Renewal of Boilers under The Boilers Act, 1923	Factories & Boilers Organization	All Time & Renewal	Registration - 30 days Renewal- 7 days

15.	Registration and Renewal of Boilers Manufactures under The Boilers Act, 1923	Factories & Boilers Organization	All Time & Renewal	Registration - 30 days Renewal- 30 days
16.	Clearance Certificate of factories under The Factories Act, 1948	Factories & Boilers Organization	CFE	21 days
17.	IBR Erector IBR Certificate endorsement under The Boilers Act, 1923	Factories & Boilers Organization	All Time	15 days
18.	IBR Welder Certificate endorsement under The Boilers Act, 1923	Factories & Boilers Organization	All Time	7 days
19.	Steam Pipelines Erection Permission under The Boilers Act, 1923	Factories & Boilers Organization	All Time	7 days
20.	License for contractors under provision of The Contracts Labour (Regulation and Abolition) Act, 1970	Labour Department	CFE	License- 30 days Renewal- Auto on payment of fees
21.	Registration under The Shops and Establishment Act (including 365 days license)	Labour Department	Special & Renewal	Registration - 30 days Renewal- None
22.	Registration/Renewal of principal employer's establishment under provision of The Contracts Labour (Regulation and Abolition) Act, 1970	Labour Department	CFE & Renewal	Registration - 30 days Renewal – Not required (issued for one time)
23.	Registration/Renewal under The Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996	Labour Department	CFE & Renewal	Registration - 30 days Renewal – Not required (issued for one time)
24.	Registration/Renewal of establishment under the Inter State Migrant Workmen (RE&CS) Act, 1979	Labour Department	CFE/CFO & Renewal	Registration - 30 days Renewal – Not required (issued for one time)
25.	Registration and Renewal under Motor Transport Workers Act	Labour Department	Special & Renewal	Registration - 30 days Renewal- 30 days
26.	Licence & Renewal under Beedi & Cigar	Labour Department	CFE & Renewal	Registration - 30 days Renewal- 30 days
27.	Registration under Plantation Labour Act	Labour Department	CFE & Renewal	Registration - 30 days Renewal – 30 days
28.	Temporary Electricity Connection for Industrial Unit	Tripura State Electricity Corporation Limited	CFE/CFO	Feasibility:  7 days where RoW not required  15 days where RoW required  Connection – 7 days

29.	Permanent Electricity Connection for Industrial Unit	Tripura State Electricity Corporation Limited	CFE/CFO	Feasibility:  • 7 days where RoW not required  • 15 days where RoW required  Connection – 7 days
30.	Water Connection for Industrial Unit outside Industrial Areas	PWD (DWS)	CFE/ Any time	Feasibility : 14 days Connection – 14 days
31.	Enrollment under Profession Tax	Taxes	Any Time	30 days
32.	Registration under Profession Tax	Taxes	Any Time	30 days
33.	License/Renewal under State Excise for Liquor manufacturing unit	Excise Department	CFE/CFO & Renewal	Excise Lol – 25 days Approval – 25 days Issue – 5 days Renewal – 30 days
34.	State Excise - Label Registration	Excise Department	Special	21 days
35.	State Excise - Label Registration Renewal	Excise Department	Renewal	21 days
36.	State Excise - Brand Registration	Excise Department	Special	21 days
37.	State Excise - Brand Registration Renewal	Excise Department	Renewal	21 days
38.	License for local sale, Import and export permit of Spirit and Indian-made foreign liquor (IMFL)	Excise Department	Special	10 days
39.	Trade License	Urban Development	Special	Registration - 7 days Renewal- Auto
40.	Construction Permit Approval	Urban Development	CFE	28 days
41.	Storage of construction material	Urban Development	Any time	3 days
42.	Mobile Tower Approval	Urban Development	Special	28 days
43.	Signage License for advertisement	Urban Development	Special	7 days
44.	Movie Shooting permission	Urban Development	Special	7 days
45.	Retail Drug License (Pharmacy)	Drug Controller	CFO & Renewal	License - 30 days Renewal – Auto on payment of license retention fee
46.	Wholesale Drug License	Drug Controller	CFO & Renewal	License - 30 days Renewal - Auto on payment of license retention fee

-				P. SA.
47.	Drug Manufacturing License (registration and renewal)	Drug Controller	CFO & Renewal	License - 30 days Renewal - Auto on payment of license retention fee
48.	Medical Device Manufacturing License (registration and renewal)	Drug Controller	CFO & Renewal	License - 30 days Renewal – 30 days
49.	Application for Licenses under the Legal Metrology Act, 2009	Legal Metrology	CFE	License – 21 days
50.	Registration under the Legal Metrology Act, 2009	Legal Metrology	CFO & Renewal	Registration - 21 days Renewal – Not required
51.	Application for Registration of Packing of commodities	Legal Metrology	Anytime	Registration – 21 days
52.	Fire License (Registration and Renewal)	Fire Service	CFE, CFO & Renewal	Provisional during CFE – 14 days Occupancy during CFO- 21 days Renewal – 14 days
53.	Approval of drawing plan and Electrical Clearance of equipment's for charging	Electrical Inspectorate	CFE/CFO	CFE- 10 days CFO- 18 days
54.	Registration of Travel Agency	Tourism Department	Special	Registration - 7 days Renewal – 3 days
55.	Tourism Events- Performance License	Tourism Department	Special	Registration - 7 days
56.	Registration of Hotels	Tourism	Special	30 days
57.	Registration under State Cinema Regulations rules	District Administration	Special	30 days
58.	Movie Shooting permission for State Protected Monument	District Administration	Special	30 days
59.	Movie Shooting permission from District Collector	District Administration	Special	30 days
60.	Registration of Societies	Co-operation Department	Pre CFE	30 days
61.	License for wood based industry	Forest Department	CFE	30 days
62.	Application for Tree Felling	Forest Department	Any Time	30 days
63.	Application for carrying Forest Produce	Forest Department	Any Time	30 days
64.	Central Inspection Framework	Labour, Factories & Boilers, Pollution Control Board, Legal Metrology	Post CFE	As per requirement

## Schedule-II (See amendment Rule section 4)

USERCHARGES			
S.No.	Project Cost (Land+Building+Plant & M/c.)	Processing Fees(Rs.)	
		Establishment	Operation
1	Nil to Rs.25 Lakhs	500	500
2	Above Rs.25 Lakhs and upto Rs.1.00 Crore	2000	2000
3	Above Rs.1.00 Crore and upto Rs.5.00 Crore	5000	5000
4	Above Rs.5.00 Crore and upto Rs.10.00 Crore	7500	7500
5	Above Rs.10.00 Crore and upto Rs.25.00 Crore	10000	10000
6	Above Rs.25.00 Crore and upto Rs.50.00 Crore	15000	15000
7	Above Rs.50.00 Crore and upto Rs.100.00 Crore	20000	20000
8	Rs.100.00 Crore and above	25000	25000

#### Note:

- **1.** Establishment means clearances sought by the applicant as required for establishment of an industrial unit as per Schedule-I of principal Rule.
- 2. Operation means clearances sought by the applicant as required for making operational an industrial unit as per Schedule-II of principal Rule.

# Schedule-III (See amendment Rule 6)

<u>To</u>

Place:

## Form of Appeal

1)	Name & Address of the Unit	
2)	Location of the Unit	
3)	Line of Activity	
4)	Project Cost (in lakhs)	
5)	Employment	
6)	Application No./ID	
7)	Particulars of Clearance rejected by the Competent Authority	
8)	Reasons for rejection/Modification suggested, if any by Competent Authority	
9)	Details of Fees paid for appeal	
10)	Brief Details of appeal	

Datc:	
Date.	Signature
	Name of the applicant:
	ContactNo.